

Dean of Students, the Students Home, the Swimming Pool, the Hobby Centre, and the quarters of the Warden of a hostel.

5. On December 8, the students set fire to building material of a contractor lying in the campus. The police, who tried to extinguish the fire, were pelted with stones by the students. Altercation between two groups of students led to stabbing of a student. Another student was thrown down from the top floor of the Ramakrishna hostel. Both students have been admitted to the hospital and are reported to be out of danger. Clashes took place between the students and the police in which some students were injured.

6. No disturbances took place on December 9. The attendance in the classes except in a few Departments, was, however, thin. A large number of students have left the hostels. About 100 persons have been arrested during these days. It has also been reported that a number of outsiders took part in these disturbances.

7. P.A.C. continues to be stationed in the campus. The situation is reported to be under control

12.27 hrs.

CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to move for leave to introduce a Bill further to amend Constitution of India.

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir, I want to oppose it.

MR. SPEAKER : You can do so, only on a constitutional point. Don't go into the merits of the Bill.

12.27 ½ hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

SHRI SHRI CHAND GOYAL : Mr. Deputy-Speaker, Sir, I rise to oppose the

introduction of this Constitution (Twenty-second Amendment) Bill because it is likely to open a flood gate of similar demands for creation of autonomous States in other parts of the country.

SHRI K. NARAYANA RAO (Bobbili) : On a point of order, Sir. This is a Constitution Amendment Bill. According to the Rules, at the introduction stage, the Bill can be opposed only on one ground, that is, with regard to the distribution of powers between the Centre and the States. So far as the Constitution Amendment Bill is concerned, the question of Centre-State legislative relation under Schedule VII does not arise at all. In the light of this, there cannot be any question of objection to the Constitution Amendment Bill at the introduction stage.

MR. DEPUTY-SPEAKER : This is not correct. On general grounds, he is entitled to oppose it. He has given a prior intimation. So, whatever submission he has to make he can do.

SHRI SHRI CHAND GOYAL : Sir, I was making a submission that this Constitution Amendment Bill is going to open a flood gate for similar demands from other parts of the country. We already know that the people of Kumaon hills are demanding the creation of a separate Hill State out of the area of the present Uttar Pradesh. Similarly, the efforts are now being made in the State of Kerala to, initially, create a Muslim-majority district and, ultimately, it will ripen into the demand for a separate State in that part of the country also. Then, the demand for a separate Vidarbha has not yet died down. So, the introduction of this Bill, as I submitted, is going to open a flood gate for similar demands.

The constitutional complications that it is likely to create are very obvious. A separate autonomous State is being created within the framework of the State of Assam and the members of this new autonomous State will enjoy the membership of both the autonomous State and the membership of the State of Assam. We already know that

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the requirement of the constitutional provision and the Representation of People's Act is that a member cannot, simultaneously, remain a member of two legislatures and that if one is elected to two Houses, one has to vacate the seat of one House so that he does not enjoy the membership of two legislatures. What is going to be the position here is that the members of the new autonomous State will enjoy the membership of the new autonomous State as well as that of the State of Assam. This is going to be a constitutional anomaly.

Then, I would submit, as we already know, that in the Sixth Schedule of the Constitution, the District Councils have already been given autonomy. So, the position is, there are the District Councils enjoying autonomy on one side, the people of the new autonomous Hill State enjoying second autonomy and the full State of Assam enjoying third autonomy.

Are they going to revert to a system of triarchy? You know that, when triarchy existed during the British regime, it was a subject of much criticism. Now we are going to adopt a system of triarchy in which there will be three independent bodies and the interests of the new State of Assam are likely to come in conflict with the interests of the people of the full State of Assam.

My respectful submission is that not only we are going to allow a situation in which these ugly demands will get strengthened, but Constitutional complications are also likely to arise. Therefore, I vehemently oppose the introduction of this Bill.

THE MINISTER OF LAW (SHRI GOVINDA MENON): These are matters pertaining to the merits of the Bill. Probably they are important points which the House should consider at the time of consideration of the Bill.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI Y. B. CHAVAN: I introduce the Bill.

12-32 hrs.

FOOD CORPORATIONS (AMENDMENT) BILL—Contd.

MR. DEPUTY-SPEAKER: Now we shall take up further consideration of the Food Corporations (Amendment) Bill. The time allotted was two hours. We have already exhausted one hour and 50 minutes. As I said on the last occasion these matters are decided by the Business Advisory Committee where all groups and parties are represented. The maximum discretion left to the Chair, whosoever is sitting, is just half an hour.

Now, I would request the hon. Minister to reply.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): I am glad that various sections of this House have welcomed the provisions of this Bill. Of course, some criticism also has been made on the floor of the House, and I will try to meet some of the points raised by the hon. members. But before I go into the specific points raised by the hon. members, I would like to submit that, by and large, the intention of the provisions is to provide safeguards to the employees whose services are to be transferred to the Food Corporation. There are three categories for which the hon. members have expressed some concern.

In the case of the category of Central Secretariat employees which is specifically excluded from the purview of this Bill, there is some rationale behind it, and I hope the hon. members will be in a position to appreciate this rationale. Even in the old days when the Food Corporation was not there, the Food